

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

14.

IA(I.B.C)/1803(MB)2021
IN C.P. (IB)/3482(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES: Oriental Bank of Commerce
Vs.
Reliable Paper India Ltd

SECTION: 7, 43(1) r/w Sec 44 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016.

ORDER

IA(I.B.C)/1803(MB)2021

1. CS PS Thakre, Ld. Authorised Representative for the Applicant present.
Mr. Ayush Rajani a/w Ms. Tanushree Sogani and Mr. Atishay Jain i/b
Adv. Kunal Kanungo, Ld. Counsel for the Respondent present.
2. Ld. Authorised Representative for the Applicant intends to withdraw the
present application. Permission granted. In view of the above request,
IA(I.B.C)/1803(MB)2021 is **dismissed as withdrawn**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)